

12.00 hrs.

SHRI SATISH AGARWAL (Jaipur)  
You admit our Adjournment Motion. The situation is getting out of control.

(Interruptions)

SHRI RATANSINH RAJDA, (Bombay South) : We want that you should allow Adjournment Motion on the DIG's torture.

SHRI SATISH AGARWAL : The situation is getting deteriorated. Please admit Adjournment Motion.

SHRI HARIKESH BAHADUR (Gorakhpur) : It is a total failure of the government.

एक माननीय सदस्य : श्री दरबारा सिंह को इस्तीफा दे देना चाहिये ।....

(व्यवधान)

अध्यक्ष महोदय : में सुनाने जा रहा हूं, आप शान्त रहिये ।

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष जी, इससे ज्यादा शोचनीय बात और क्या हो सकती है....

(व्यवधान)

अध्यक्ष महोदय : आपने तो कमाल कर दिया । वह कानून तोड़ रहे हैं, आप तो व्यवस्था न तोड़िये । आप बैठिये, में जब खड़ा हूं तो आपको सुनना चाहिये । व्यवस्था पहले अपने पर लागू होती है, तब दूसरे पर लागू होती है ।

श्री घनिक लालमंडल (झज्जरपुर) :

अध्यक्ष जी, हम लोगों को भी सुन लिया कीजिये ।

अध्यक्ष महोदय : में तो रोज ही आप लोगों को सुनता हूं ।

12.01 hrs.

#### MOTION FOR ADJOURNMENT

MR. SPEAKER : I have received notices of Adjournment Motion from Sarvashri—

1. Ram Singh Shakya
2. B.D. Singh
3. Harikesh Bahadur
4. Harish Kumar Gangwar
5. Raghunath Verma
6. Bapusaheb Parulekar
7. Jaipal Singh Kashyap
8. Rajnath Sonkar Shastri
9. K.M. Madhukar
10. K.A. Rajan
11. Mani Ram Bagri
12. Trilok Chand
13. Jagpal Singh
14. A.K. Mehta
15. Chottey Singh Yadav

regarding "failure of Government to ensure that religious places like Golden Temple, Amritsar etc. are not used in a manner to Aggravate law and order situation as evidenced by the killing of a senior Indian Police Service Officer near the Golden Temple, Amritsar on 25.4.1983".

I have given this matter anxious thought. I feel that in spite of Government's pronounced views that religious places are not to be used in a manner to aggravate law and

order situation, a senior Indian Police Service Officer has been killed near the Golden Temple on 25.4.1983.

I therefore give my consent to the Adjournment Motion....

**SHRI SUNIL MAITRA** : (Calcutta North East) : We have already submitted our Adjournment Motion....

**SHRI E. BALANANDAN** (Mukandapuram) : We have submitted our Adjournment Motion....

**अध्यक्ष महोदय** : मेरे पास जितने आये हैं वह मैंने बताया अगर और आये हैं तो देख लूंगा। अगर कोई मिस्टेक हो गई है तो उसको दुरुस्त कर दूँगे।

**SHRI SUNIL MAITRA** : We have submitted it before 10 o'clock.

**MR. SPEAKER** : If there is any mistake, we will rectify it. I therefore give my consent to the Adjournment Motion. As for the time when this will be taken up, Hon. Members know this is the last day for discussion on Demands for Grants for various Ministries and these are to be put to vote at 6 P.M. Having regard to this as well as the fact that in the other House they have put down already discussion on the Ministry of Home Affairs today, which will require the presence of Hon'ble Minister in the other House, I would discuss with the Leaders of Parties and Groups the time and date for discussion of the Adjournment Motion....

*Interruptions*

**MR. SPEAKER** : .....and I would inform the House later.

**श्री मनीराम बागड़ी** (हिसार) : अध्यक्ष जी, इसको कल रखिये।

**अध्यक्ष महोदय** : मैं आज ही बुला लेता हूँ और बात करे लेता हूँ।

**SHRI SATYASADHAN CHAKRABORTY** (Calcutta South) : It is good that you have accepted this motion in this form, but this should also include that Mrs. Gandhi has failed to continue the dialogue with the Akali leaders. (*Interruptions*)

That Should also be included, while condemning this. I condemn this. Why is Shrimati Gandhi not continuing the dialogue with the Akali leaders? That should also be included in this.

**MR. SPEAKER** : No, no, nothing ; Please sit down.

**SHRI M.M. LAWRENCE** (Idukke) : I have given a Calling Attention Motion about Railway Station Masters' in definite hunger strike which has been going on in front of Railway Minister's residence for the last five days. (*Interruptions*)

**MR. SPEAKER** : No, no. Not allowed. Now, who will ask for leave? Shri Ram Singh Shakya. He is not here. So, Shri B.D. Singh.

*(Interruptions)*

**श्री शरिश कुमार गंगवार** (पीलीभीत) : अध्यक्ष महोदय, यह केवल राजनीतिक हत्या का मामला नहीं है....श्री बलवीर सिंह सन्धु...

**अध्यक्ष महोदय** : आप बैठ क्यों नहीं जाते ?

**श्री हरिश कुमार गंगवार** : यह बहुत गंभीर बात है।

**अध्यक्ष महोदय** : आपकी बात समझ मैं नहीं आती ? आप बैठते क्यों नहीं ? सारी बात हो गई।

(व्यवधान)

SHRI ERA AMBARASU (Chengalpattu) : I have an important and very very urgent matter to...(Interruptions)

MR. SPEAKER : No, Why do you not learn some rules ? Let me get over this. Why do you not understand certain basic principles of Parliamentary practice ? I do not have to teach them to you.

(Interruptions)

MR. SPEAKER : No, Shri B.D. Singh.

(Interruptions)

MR. SPEAKER : One minute. Just wait, Shri Buta Singh.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I was just now going to tell you that the rule will have to be suspended. Otherwise, this will have to come today at 4 o'clock.

MR. SPEAKER : We will discuss this before that. I suppose we will suspend this rule, if necessary.

श्री मनोराम बागड़ी : आज की बजाय इसको कल बहस में लाया जाये। रूल 61 को सस्पेंड किया जाये ;

MR. SPEAKER : First, Shri B D. Singh will have to ask for the leave of the House.

SHRI B.D. SINGH (Phulpur) : I beg for leave to move the Adjournment Motion relating to :-

“Failure of Government to ensure that religious places like the Golden Temple, Amritsar, etc., are not used in a manner to aggravate law and order situation as evidenced by the killing of a senior Indian Police Service Officer near the Golden Temple, Amritsar on 25.4.1983”.

MR. SPEAKER : No opposition to this ?—I think there is no opposition to this. So, leave is granted.

SHRI SATISH AGARWAL (Jaipur) : What about the discussion ?

Why can you not fix it up for tomorrow ? In view of the circumstances that have been explained by you, it will not be possible today. Then where is the need for a meeting ? (Interruptions)

You can fix it up for tomorrow. Why keep it in lurch ?

MR. SPEAKER : If the House agrees, then I have no objection.

SHRI SATISH AGARWAL : Fix it up for tomorrow and take it up in the morning if the whole House agrees. (Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North East) : I have one more submission. This is such an important matter that instead of the Home Minister the Prime Minister should intervene and given an answer. The Parliamentary Affairs Minister may convey this request.

MR. SPEAKER : There are no conditions in this. Now, motion for Suspension of Rule 61.

SHRI MANI RAM BAGRI : I beg to move. ‘That this House do suspend Rule 61 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the adjournment motion to be moved by Shri B.D. Singh regarding killing of a senior Indian Police Service Officer near the Golden Temple, Amritsar on 25-4-1983.

MR. SPEAKER : The question is—  
‘That this House do suspend Rule 61 of

the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the adjournment motion to be moved by Shri B.D. Singh regarding killing of a senior Indian Police Service Officer near the Golden Temple, Amritsar on 25-4-1983.

*The Motion was adopted.*

SHRI ERA ANBARASU (Chengalpattu) : It is a customary practice of the people of Tamil Nadu to celebrate a festival, which is known as Chitra Purnami in Kannagi temple. The temple is situated on the borders of Kerala. This festival is being celebrated from time immemorial. The festival is going to take place today. The Kerala Government have issued orders to arrest all those people, who will enter the temple to take part in the festival. The Kerala Government is claiming ownership of this temple. In this I want the hon. Home Minister to intervene...

MR. SPEAKER : This is a State Subject. I am not going to interfere in State matters.

SHRI ERA ANBARASU : This is a very serious problem. The Government of Tamil Nadu has failed to protect the interests of the people. At least the Central Government should come forward to protect the interests of the people there.

SHRI SATISH AGARWAL (Jaipur) : Kindly do not dismiss it by simply saying that this is a State subject. A slight lapse on our part here may lead to some disturbance there. These are emotional issues. I do not know anything about this particular issue. But I would humbly submit that this is a serious matter and the Government should take serious note of this, and see that the situation does not get out of hand.

DR. SUBRAMANIAM SWAMY (Bombay North East) : When two States are involved, the Centre should intervene.

MR. SPEAKER : They will take note of it.

SHRI SATYASADHAN CHAKRABORTY : God is under dispute. Who will decide ?

12.12. hrs

#### PAPERS LAID ON THE TABLE

*Annual Report on the activities of Coal Mines Labour Welfare Organisation, Dhanbad for 1981-82 and Statement for delay*

#### THE MINISTER OF ENERGY

(SHRI P. SHIV SHANKAR) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1981-82.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6453/83].

*Chitpore Golabari Co. Ltd., Clive Row Investment Holding Co. Ltd. and Andrew Yule and Co. Ltd. (Amalgamation) Order, 1983.*

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of my senior colleague, Shri Jagannath Kaushal, I beg to lay on the Table a copy of the Chitpore Golabari Company Limited, Clive Row Investment Holding Company Limited and Andrew Yule and Company Limited (Amalgamation) Order, 1983 (Hindi and English versions) published in Notifications No. S.O. 270(E) in Gazette of India dated the 31st March, 1983 under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-6454/83].